

ITEM NO.1

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) No(s). 23474/2019

(Arising out of impugned final judgment and order dated 27-02-2019 in WC No. 11557/2011 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

KUNWAR SAIN & ORS.

Respondent(s)

(IA No. 141943/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 141942/2019 - EXEMPTION FROM FILING O.T.)

Date : 02-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Kamlendra Mishra, AOR (N/P)

For Respondent(s) Mr. Vishwajit Singh, Sr. Adv.
Mr. Manoj Kumar Dwivedi, Adv.
Mr. P.C. Patnaik, Adv.
Mr. Pravin Kumar Kashyap, Adv.
Mr. Bhupesh Kr. Pathak, Adv.
Mr. Pankaj Singh Bisht, Adv.
Ms. Ridhima Singh, Adv.
Mr. Vignesh Singh, Adv.
Ms. Vibha Bhatt, Adv.
Mr. Sanjay Kumar, Adv.
Mr. Ajay Amritraj, Adv.
Mr. Mayank Pandey, Adv.
Mr. Ramnesh Sahu, Adv.
Mr. Prashant Kumar Sahu, Adv.
Mr. Piyush Dwivedi, AOR

UPON hearing the counsel the Court made the following
O R D E R

No one appears for the petitioner- state even on second call, though there is appearance for the respondents.

List the matter after one month.

(SNEHA)
SENIOR PERSONAL ASSISTANT

(RENU KAPOOR)
ASSISTANT REGISTRAR